

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
(Srinagar/Jammu)

Notification
Jammu, 2nd of December, 2019

S.O. 19 .— In exercise of the powers conferred by sub-section (1) of Section 6 of the Legal Services Authority Act, 1987 (Act No. 39 of 1987), the Lieutenant Governor of Jammu and Kashmir hereby directs that Jammu and Kashmir State Legal Service Authority constituted in terms of notification SRO No. 68 of 1998 dated 18th February, 1998 shall be deemed to have been constituted under the afore-said provision of the Legal Services Authority Act, 1987 (Act No. 39 of 1987) for the Union Territory of Jammu and Kashmir.

This notification shall be deemed to have come into force with effect from 31-10-2019

By order of the Lieutenant Governor.

Sd/-
(Achal Sethi)
Secretary to Government
Dated:-02-12-2019

No: LD(A)2019/106
Copy to the.-

1. Commissioner/Secretary to Government, General Administration Department.
2. Registrar General, Jammu and Kashmir High Court, Jammu.
3. Principal Secretary to the Hon'ble Chief Justice, Jammu and Kashmir High Court, Jammu.
4. Secretary to Hon'ble Executive Chairman, Jammu and Kashmir Legal Services Authority.
5. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Official Gazette.
6. In-charge Website, Department of Law, Justice and PA.
7. S.O. section, Department of Law, Justice and PA (w. 7. s.c).
8. Concerned file.

(Ashish Gupta)

Deputy Legal Remembrancer

2.12.2019